

ITEM NO.20

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1378/2023 in W.P.(C) No. 511/2023

(Arising out of impugned final judgment and order dated 28-04-2023 in W.P.(C) No. No. 511/2023 passed by the Supreme Court of India)

WOMEN LAWYERS ASSOCIATION OF NILGIRIS

Petitioner(s)

VERSUS

THE REGISTRAR, MADRAS HIGH COURT & ANR.

Respondent(s)

(FOR ADMISSION )

Date : 10-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) By Courts Motion, AOR

Dr. Vinod Kumar Tewari, AOR  
Mr. Viveka Nand, Adv.  
Mr. Pramod Tiwari, Adv.  
Mr. Vivek Tiwari, Adv.  
Mr. Priyanka Dubey, Adv.  
Mr. Manindra Dubey, Adv.  
Mr. Bhoopesh Pandey, Adv.  
Ms. Archana Pandey, Adv.

For Respondent(s) Mr. Guru Krishna Kumar, Sr. Adv.

Mr. Deepayan Mandal, AOR  
Mr. Naman Varma, Adv.  
Mr. Mridul Bansal, Adv.

Ms V Mohana, Sr. Adv.  
Mr. B. Ragunath, Adv.  
Ms. N.K. Karitha, Adv.  
Mr. Sriram P, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1 The Registrar General of the High Court of Judicature at Madras has filed a

detailed report indicating the space which have been made available to women lawyers practicing before the District Court at Ooty in the District of Nilgiris. The report indicates the area which has been made available as a Bar room as well as for sanitation facilities.

- 2 In view of the report, it is not necessary to pursue these proceedings any further.
- 3 A copy of the report shall be provided to the counsel appearing on behalf of the applicant.
- 4 The Miscellaneous Application is accordingly disposed of.
- 5 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**